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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(OS) 200/2020**

AJAY SHARMA & ORS.

..... Plaintiff

Through: None.

versus

RAM PRAKASH SHARMA & ANR.

..... Defendant

Through: Ms. Nitya Sharma, Adv.

CORAM:

DR. JAGMINDER SINGH (DHJS), JOINT REGISTRAR (JUDICIAL)

ORDER

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13.03.2024

I.A. 6390/2020 (U/O 39 Rule 1 & 2 CPC filed by plaintiff)

I.A. 3769/2021(U/O 39 Rule 1 & 2 CPC filed by D-1)

I.A. 3770/2021 (U/O 40 Rules 1 CPC filed by D-1 for appointment of receiver)

I.A. 3771/2021 (U/S 151 CPC filed by D-1 for direction to plaintiff to make payments)

I.A. 6978/2023(U/O 40 Rules 1 CPC filed by D-2 for appointment of receiver)

I.A. 6979/2023 (U/S 151 CPC filed by D-2 for exemption)

CS(OS) 200/2020



I.A. 24869/2023- For grant of preliminary decree of partition.

This is application moved on behalf of plaintiff for grant of preliminary decree of partition. Learned counsel for defendants appeared and seeks some more time for filing of reply as same could not filed due to demise of his family member. Hence time is granted. Let reply be filed within three weeks with advance copy to opposite party and rejoinder if any may also be filed thereafter within two weeks and put up for completion of pleadings in this IA for 15.05.2024.

I.A. 6977/2023(U/O 39 Rule 1& 2 CPC filed by D-2)

It is further directed to supply the copy of reply of IA no. 6977/2023 to the learned counsel for defendant through online mode.

Learned counsel for the plaintiff stated that he had also filed the reply of other IAs but same is not come on our record. At request put up for filing of reply in other all the IAs and it is clarified that no further opportunity will be granted so that pleadings in these IAs may be completed before the next date of hearing i.e. 15.05.2024.

**DR. JAGMINDER SINGH (DHJS)
JOINT REGISTRAR(JUDICIAL)**

MARCH 13, 2024/DA